

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 29003 OF 2024**

**Between:**

1. Jadav Ayush Sunil, S/o Sunil Aged about 19 years, occ, Student R/o Govthan Durgapur, Ahmednagar, State of Maharastra Roll NO. 3101050472
2. Pranav Anil Chindhe, S/o Chinde Wasti aged 19 years, Occ. Student R/o Kother village and Post, Shrirampur District Ahmednagar, State of Maharastra. Roll No. 3101120134

**...PETITIONERS**

**AND**

1. The State of Telangana, Rep.by its Principal Secretary, Medical, Healthand Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University Of Health Sciences, Rep.by its Registrar, Warangal, Warangal District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents particularly the 2nd respondent in not granting permission to the petitioners to upload "C" Category NRI quota documents for admission into MBBS course under Management quota "C" Category in the 3rd Phase of counseling for the academic Year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider and permit the petitioners to upload NRI Documents for admission into MBBS Courses under Management Quota "C" Category in the 3rd Phase of counseling for the Academic year 2024-2025 as per representation dated 14-10-2024 Pending disposal of the above Writ petition.

**Counsel for the Petitioner: SRI MOHD GULAM RASOOL**

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI,  
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29003 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Mohd. Ghulam Rasool, learned counsel for the petitioners.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioners *inter alia* have prayed for the following relief:

“For the reasons stated in the accompanying affidavit, the Petitioner herein prays that this Hon’ble High court may be pleased to issue a Writ, order or direction more one in the nature of WRIT OF MANDAMUS declaring the action of the respondents, particularly the 2<sup>nd</sup> respondent in not granting permission to the petitioners to upload “C” Category NRI quota documents for admission into MBBS course under Management quota “C” Category in the 3<sup>rd</sup> Phase of counseling for the academic year 2024-2025 is illegal, arbitrary, contrary to the rules and unconstitutional and pass such other order or orders as this Hon’ble court deems just and proper in the circumstances of the case.”

4. Learned counsel for the petitioners submitted that inadvertently the petitioners could not register for admission under management quota ‘C’ NRI category. Therefore, the University is not permitting the petitioners to seek admission under Management Quota ‘C’ NRI category. He further submitted that the petitioners be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

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5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioners submit a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioners to submit a representation before the University with regard to their grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-T. TIRUMALA/DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical, Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University Of Health Sciences, Warangal, Warangal District.
3. One CC to SRI MOHD GULAM RASOOL, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR  
BS



CC TODAY

HIGH COURT

DATED: 18/10/2024



ORDER

WP.No.29003 of 2024

DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

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~~RE MA~~  
18/10/2024